Court No.3

HIGH COURT OF SIKKIM Record of proceedings

CONT. CAS (C) No.03 of 2025

SMITA RAI

..... PETITIONER

VERSUS

STATE OF SIKKIM

..... RESPONDENT

Date: 20.06.2025

CORAM :

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

For Petitioner	:	Mr. Pramit Chhettri, Advocate. Mr. Arun Rai, Advocate.
For Respondent	:	Mr. Zangpo Sherpa, Additional Advocate General. Mr. Sujan Sunwar, Assistant Government Advocate.
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1. The learned counsel for the petitioner submits that the non-compliance of the order dated 13.05.2025 passed by the learned Special Judge, NDPS Act at Namchi led to the filing of the contempt petition. However, the learned Additional Advocate General submits that he has already discussed the matter with the concerned officers and they will comply with the order dated 13.05.2025 passed by the learned Special Judge, NDPS Act at Namchi.

In view of this, the learned counsel for the petitioner seeks to withdraw the instant petition. Accordingly Contempt Case (C) No.03 of 2025 stands disposed as withdrawn.

Judge